The Lepers (Bombay Unification) Act, 1959

Act 39 of 1959

Keyword(s):
Unification, Lepers, Laprosy
THE LEVERS (BOMBAY UNIFICATION) ACT, 1959.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.

2. Extension of Act III of 1898 and Bom. XXVIII of 1955 to rest of Bombay State.

3. Amendment of section 1 of Act III of 1898.

BOMBAY ACT No. XXXIX OF 1959.¹

[THE LEPPERS (BOMBAY UNIFICATION) ACT, 1959.]

[15th September 1959]

An Act to provide for uniformity in the provisions of the Lepers Act, 1898, in its application to the State of Bombay.

III of 1898. WHEREAS the Lepers Act, 1898 extends to the whole of the State of Bombay except the territories which, immediately before the 1st November 1956, were comprised in Part B States;

AND WHEREAS in the Hyderabad area of the State of Bombay there exists the Hyderabad Leprosy Act, 1953 but in the Saurashtra area there is no such corresponding Act;

III of 1898. AND WHEREAS the Lepers Act, 1898 has been amended in its application to the pre-Reorganisation State of Bombay, excluding the transferred territories;

III of 1898. AND WHEREAS it is expedient to provide for uniformity in the provisions of the Lepers Act, 1898 in its application to the State of Bombay, and for that purpose to extend to the rest of the State of Bombay that Act as in force in the pre-Reorganisation State of Bombay, excluding the transferred territories and to repeal the Hyderabad Leprosy Act, 1953;

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

1. This Act may be called the Lepers (Bombay Unification) Act, 1959. Short title.

2. (1) The Lepers Act, 1898 as amended by the Lepers (Bombay Amendment) Act, 1955 is hereby extended to the Hyderabad and Saurashtra areas of the State of Bombay.

(2) The Lepers (Bombay Amendment) Act, 1955 is hereby extended to the Vidarbha region and Kutch area of the State of Bombay to which it did not extend immediately before the commencement of this Act; and the Lepers Act, 1898 shall, on such commencement, be deemed to be amended by it in that part of the State also.

3. In section 1 of the Lepers Act, 1898, in its application to the State of Bombay, Amendment to sub-section (2) the following proviso shall be added, namely:—

Provided that on the commencement of the Lepers (Bombay Unification) Act, 1959, it shall also extend to the Hyderabad and Saurashtra areas of the State of Bombay.²

4. The Hyderabad Leprosy Act, 1953 is hereby repealed.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette 1959, Part V, page 554.